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ITEM NO.10 Court 9	(Video Conferencing) SECTION X		
SUPREME COURT OF INDIA RECORD OF PROCEEDINGS			
Writ Petition(s)(Civil) No(s). 534/2020			
BAJAJ ALLIANZ GENERAL INSURANCE COMPANY PRIVATE LTD. Petitioner(s)			
VERSUS			
UNION OF INDIA & ORS. (IA No. 132263/2020 -	Respondent(s) APPROPRIATE ORDERS/DIRECTIONS)		
Date : 16-03-2021 The matter was called on for hearing today.			
CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE R. SUBHASH REDDY			
	r. Narasimhan Vijayaraghavan, AC r. Vipin Nair, AOR		
Mi Mi	s. Meenakshi Arora,Sr. Adv. r. Siddharth, AOR r. Amit Kumar Agrawal, Adv. s. Mamta Meghwal, Adv.		
Mı Mı Mı Mı Mı Mı Mı Mı Mı	r. J.K. Sud, Ld. ASG s. Garima Prashad, Adv. r. Bhuvan Mishra, Adv. r. Navanjay Mahapatra, Adv. s. Sanya Sud, Adv. r. Randeep Sachdeva, Adv. r. Randeep Sachdeva, Adv. r. Harish Nadda, Adv. r. Raj Bahadur Yadav, Adv. r. G.S. Makker, Adv. r. B.V. Balram Das, Adv.		
	r. Abhimanyu Tewari, AOR s. Eliza Bar, Adv.		
M1 M1 M1 M1 M1 M1 M1	r. Sourav Roy, Adv./Dy. Adv. Gen. r. Mahesh Kumar, Adv. r. Suushant Yadav, Adv. r. Prabudh Singh, Adv. r. Leela Dhar Prajapat, Adv. s. Devika Khanna, Adv. rs. V.D. Khanna, Adv. /s VMZ Chambers, AOR		

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Gujarat	Ms.	Satyalipsu Ray, Adv. Deepanwita Priyanka, Adv. Aniruddha P. Mayee, AOR
	Mr.	Raj Kamal, AOR
Maharashtra	Mr. Mr.	Rahul Chitnis, Adv. Sachin Patil, AOR Aaditya A. Pande, Adv. Geo Joseph, Adv.
Manipur	Ms.	Pukhrambam Ramesh Kumar, AOR Anupama Ng., Adv. Karun Sharma, Adv.
Meghalaya		Avijit Mani Tripathi, AOR T.K. Nayak, Adv.
Mizoram	Ms. Mr. Ms.	Siddhesh Kotwal, Adv. Bansuri Swaraj, Adv. Divyansh Tiwari, Adv. Ana Upadhyay, Adv. Nirnimesh Dube, AOR
	Mr.	Som Raj Choudhury, AOR
Tamil Nadu	Mr. Mr. Mr.	Jayanth Muth Raj, Sr. Adv. AAG Yogesh Kanna, AOR RajaRajeshwaran S., Adv. Aditya Chadha, Adv. Uma Prasuna Bachu, Adv.
Telangana		S. Udaya Kumar Sagar, AOR Sweena Nair, Adv.
GNCTD	Ms.	Chirag M. Shroff, AOR Abhilasha Bharti, Adv. Sushant Dogra, Adv.
Puducherry		V.G. Pragasam, AOR S. Prabhu Ramasubramanian, Adv.
Nagaland	Mr. Mr.	K Enatoli Sema, Adv. Amit Kumar Singh, Adv. Apratim Aniesh Thakur, Adv. Prachi Hasija, Adv.

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Uttar Pradesh	Mr. Pradeep Misra, Adv. Mr. Suraj Singh, Adv.
UT/Andaman & Nicobar Islands	Mr. K.V. Jagdishvaran, Adv. Mrs. G. Indira, AOR
Kerala	Mr. Jishnu M.L., Adv. Ms. Priyanka Prakash, Adv. Ms. Beena Prakash, Adv. Mr. G. Prakash, AOR
Goa	Mr. Ravindra A. Lokhande, Adv. Dr. Abhishek Atrey, AOR Ms. Ambika Atrey, Adv.
Tripura	Mr. Shuvodeep Roy, Adv. Mr. Kabir Shankar Bose, Adv.
GNCTD	Mr. Chirag M Shroff, Adv. Ms. Abhilasha Bharti, Adv. Mr. Sushant Dogra, Adv.
Haryana	Dr. Monika Gusain, AOR
Andhra Pradesh	Mr. Mahfooz Ahsan Nazki, AOR Ms. Polanki Gowtham, Adv. Mr. Shaik Mohamad Haneef, Adv. Mr. T. Vijaya Bhaskar Reddy, Adv. Mr. Amitabh Sinha, Adv. Mr Shrey Sharma, Adv.
Rajasthan	Mr. Vishal Meghwal, Adv. Mr. Milind Kumar, AOR
West Bengal	Mr. Soumitra G. Chaudhuri, Adv. Mr. Chanchal Kumar Ganguli, Adv.
Puducherry	Mr. V.G. Pragasam, Adv. Mr. S. Prabhu Ramasubramanian, Adv.
Assam	Mr. Nalin Kohli, AAG/Adv. Mr. Shuvodeep Roy.AOR Mr. Rahul Raj Mishra, Adv. Mr. Ankit Roy, Adv.
Arunachal Pradesh	Mr. Abhimanyu Tewari, AOR Ms. Eliza Bar, Adv.
Karnataka	Mr. V.N. Raghupathy, AOR Mr. Md. Apzal Ansari, Adv.

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Mr. Manish Kumar, Adv. Mr. Satish Kumar, AOR

#### UPON hearing the counsel the Court made the following O R D E R

We must notice at the inception that considerable work has occurred on account of the *inter se* discussion between the stakeholders, coordinated by Mr. Jayant K. Sud, learned ASG. we do appreciate the positive attitude of all the stakeholders to streamline the process.

It is now agreed as per table I of the note submitted by learned ASG that the following agreed directions can be issued:

#### A. Accident Information Report-

The jurisdictional police station shall report the accident under Section 158(6) of the Act(Section 159 post 2019 amendment) (hereinatfer "the report") to the tribunal and insurer within first 48 hours either over email or a dedicated website.

#### B. Detailed Accident Report-

Police shall collect the documents relevant to the accident and for computation of compensation and shall verify the information and documents. These documents shall form part of the Report. It shall email the Report to the and the insurer tribunal within three Similarly the claimants may also months. be permitted to email the application for compensation with supporting documents, under Section 166 to the tribunal and the insurer within the same time.

C. The tribunal shall issue summons

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along with the Report or the application for compensation, as the case may be, to the insurer by email.

D. The insurer shall email their offer for settlement/response to the Report or the application for claim to the tribunal along with proof of service on the claimants.

E. After passing the award, the tribunal shall email an authenticated copy of the award to the insurer.

F. The insurer shall satisfy the award by depositing the awarded amount into a bank account maintained by the tribunal by RTGS or NEFT. For this purpose the tribunal shall maintain a bank account and record the relevant account details along with the directions for payment to the insurer in the award itself.

G. Each tribunal shall create an email peculiar to its jurisdiction ID for receiving the emails from the police and the insurer as mentioned above. Similarly, all insurer throughout India shall also create an email ID peculiar to the jurisdiction of each claim tribunal. These email IDs would be prominently displayed at tribunal, the police stations and the office of the insurers for the benefit of the claimants. Similarly, these email IDS shall also be prominently displayed on the website maintained by the tribunal and the insurer.

H. Insurers shall appoint nodal officers for each tribunal and provide their contact details, phone and mobile phone numbers, and email address to Director Generals of State Police and the tribunals.

We direct that the aforesaid directions will apply across the country so that a uniform practice is followed.

There are two other aspects which have been

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noted as under:

Tamil Nadu and NCT of Delhi have **(I)** progressed already from having email accounts for submission of accident reports by the police to the tribunal and the insurer, operating online to an platform/website for submission of accident report under Section 159. These online platform/websites shall be suitablv be of modified for submission claimants' application for compensation under Section 166 of the Act as well insurers' response to the accident report or the claim petition as the case may be.

(J) Each State having an independent online platform for submission of accident reports, claims and responses to claims, adjudication will hamper efficient of claims, especially where the victim of the accident is not a resident of State where accident has occurred. Therefore, Central Government shall develop an online platform tribunals, accessible to the police authorities and insurers throughout India.

In respect of the aforesaid matters, learned ASG states that some more time may be required to work out the time period within which they can be implemented and the necessary infrastructure for the same created for which some more discussions are required.

We are of the view that both (I) and (J) also liable to be implemented across the country but in pursuance to the discussions brought before us, we will specify the time period within which (I) and (J) have to be implemented.

List for further directions on 4<sup>th</sup> May, 2021.

Learned senior counsel for the petitioners Ms. Meenakshi Arora submis that inadvertently while handing

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over the presences on 24.02.2021, the name of Mr. Jagdish Solanki was included, who is Manager (Legal) and not an Advocate. She submits that since Mr. Solanki has surrendered his Sanad, this mistake may cause some problem for him. She assures us that in future while giving presences due care will be taken. The presence in the order dated 24.02.2021 stands modified to the extent that the name of Mr. Jagdish Solanki stands deleted from that order.

[CHARANJEET KAUR] ASTT. REGISTRAR-cum-PS COU

[POONAM VAID] COURT MASTER (NSH)